

SCHEDULE II
FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHRINIVAS ELECTRICALS GTD PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SHRINIVAS ELECTRICALS GTD PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01/12/2011
3.	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. of corporate debtor	U45400MH2011PTC224557
5.	Address of the registered office and principal office (if any) of corporate debtor	Shrinivas Tower I, S. No. 15/3, Plot No. 5, Narayan Gurudeo Trust, Pakhal Road, Nashik 422006 Maharashtra, India
6.	Date of closure of Insolvency Resolution Process	30/01/2023
7.	Liquidation commencement date of corporate debtor	30/01/2023 (order copy uploaded on NCLT Website on 16/02/2023).
8.	Name and registration number of the insolvency professional acting as liquidator	Vaishali Arun Patrikar Reg. No. IBBI/IPA-002/IP-N00812/2019-2020/12566
9.	Address and e-mail of the liquidator, as registered with the Board	A-2, Shantidoot Society, Parvati Darshan, Pune 411009 Email:- vapatrikar@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	A-2, Shantidoot Society, Parvati Darshan, Pune 411009 Mobile No. :- 9370935454 Email:- cirp.shrinivas@gmail.com
11.	Last date for submission of claims	01/03/2023

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Shrinivas Electricals GTD Private Limited on 30/01/2023 (Order copy was uploaded on NCLT Website on 16/02/2023). The stakeholders of Shrinivas Electricals GTD Private Limited are hereby called upon to submit their claims with proof on or before 01/03/2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Relevant Forms are available at: <https://ibbi.gov.in/home/downloads>. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Date: 20/02/2023

Place: Pune

Vaishali Arun Patrikar
Liquidator of Shrinivas Electricals GTD Private Limited
IBBI Reg. No. IBBI/IPA-002/IP-N00812/2019-2020/12566